

मूल अधिनियम की धारा 6-क की अनुसूची के अन्तर्गत अभिवृद्धि

4.

मूल अधिनियम की धारा 6-क के अन्तर्गत अनुसूची में उत्तराखण्ड औद्योगिकी एवं वानिकी विश्वविद्यालय, भरसार(पौड़ी गढ़वाल) हेतु आवंटित विषयों में निम्नवत अभिवृद्धि कर दी जाएगी:-

- (3) पर्वतीय कृषि
- (4) पशुचिकित्सा विज्ञान
- (5) मत्स्य पालन
- (6) खाद्य विज्ञान एवं प्रौद्योगिकी

मूल अधिनियम में संशोधन

5.

मूल अधिनियम (उत्तराखण्ड में यथाप्रवृत्त यथाविद्यमान) में जहाँ-जहाँ शब्द उत्तराखण्ड औद्योगिकी एवं वानिकी विश्वविद्यालय आये हैं वहाँ-वहाँ शब्द "वीर चन्द्र सिंह 'गढ़वाली' उत्तराखण्ड औद्योगिकी एवं वानिकी विश्वविद्यालय" पढ़ा जाय।

आज्ञा से.

जय देव सिंह,
प्रमुख सचिव।

No. 21/XXXVI(3)/2015/08(1)/2014

Dated Dehradun, January 19, 2015

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of "the **Uttarakhand Krishi Evam Prodyogik Vishwavidhalaya (Amendment) Bill, 2014**" (Adhiniyam Sankhya 04 of 2015).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 07 January, 2015.

**THE UTTARAKHAND KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA
(AMMENDMENT) ACT, 2014**

(Act No. 04 of 2015)

Be it enacted by the Legislative Assembly of Uttarakhand in the Sixty Fifth
Year of the Republic of India as follows,

An

Act

further to amend "The Uttarakhand Krishi Evam Prodyogik
Vishwavidyalaya Adhiniyam, 1958 (as applicable in Uttarakhand) as follows: -

- Short Title and Commencement** 1- (1) This Act may be called the Uttarakhand Krishi Evam Prodyogik Vishwavidyalaya (Amendment) Act, 2014.
(2) It shall be deemed to have come into force on the 4th day of September, 2012.
- Amendment of Section 28 (r) of the principal Act** 2- The clause (r) of the Section 28 of The Uttarakhand Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 (U.P. Act No. 45 of 1958) (as applicable to the State of Uttarakhand) (herein after referred to as the Principal Act), shall be amended as follows:
28(r) & The number, qualifications, emoluments and other conditions of service (excluding the age of retirement) of teachers and other salaried employees of the University, and the preparation and maintenance of a record of their services and activities;
- Insertion of Section 28 (z) after 28 (y) of the principal Act** 3- The Section 28(z) shall be inserted in the principal Act after section 28(y) as follows:-
28(z) & The age of superannuation/retirement of the teachers other salaried employees shall be such as the state government may determine from time to time.

**Addition in the Section 6-A
of the principal Act**

- 4- In the principal Act, the subjects allotted for the Uttarakhand University of Horticulture & Forestry, Bharsar (Pauri Garhwal) in the schedule under Section 6- A may be added as follows:-

- (3) Hill Agriculture
- (4) Veterinary Sciences
- (5) Fisheries Sciences
- (6) Food Science & Technology

**Amendment in the
Principal Act**

- 5- Wherever the word Uttarakhand Audyaniki Evam Vaniki Vishwavidyalaya in The Principal Act (as applicable and existing) is written it should be read as "Veer Chandra Singh 'Garhwali' Uttarakhand Audyaniki Evam Vaniki Vishwavidyalaya".

By Order,

JAI DEO SINGH,
Principal Secretary.